

IN THE HON'BLE NATIONAL GREEN TRIBUNAL,

PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION No. 535/2024

IN THE MATTER OF:-

CORRUPTION REMOVAL SOCIETY (RTD.)

...APPLICANT

VERSUS

DEPARTMENT OF FOREST & WILDLIFE

...RESPONDENTS

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ANSWERING RESPONDENT

THROUGH

NEW DELHI
DATED: 06.11.2025


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**STATUS REPORT ON BEHALF DEPARTMENT OF FOREST AND
WILDLIFE, GOVT. OF NCT OF DELHI.**

1. It is most respectfully submitted that the present matter is pending adjudication before this Hon'ble Tribunal.
2. It is submitted that pursuant to the order dated 07.08.2025 passed by this hon'ble tribunal produced herein:-

"1. Learned Counsel appearing for Respondents No. 1 and 2 submits that the notices were issued for demolition in respect of the constructions on Khasra No. 209 Sadulajab Saket, New Delhi which is subject matter of this OA. She further submits that against these notices, the Writ Petitions were filed before the High Court of Delhi which have been disposed of with certain directions. She seeks two weeks' time to place on record the orders passed by the High Court of Delhi and also the further progress report. The prayer is allowed.

2. List on 07.11.2025."
3. That it is submitted that the order dated 15.04.2025 passed by the Hon'ble High Court of Delhi wherein matters was disposed off with certain directions in regard to khasra 209 Saidulajab is herein produced:-

"Having regard to the aforesaid submissions, the petitions are disposed of, with the following directions:

(a) The demarcation report of the land in question be supplied to the petitioners, through their counsel, within one week from today.

(b) The petitioners may file applications under the Indian Forest Act, 1927, before the Additional District Magistrate/Forest Settlement Officer within a period of three weeks thereafter.

(c) The Forest Settlement Officer will dispose of the petitioners' applications in accordance with law, by way of a speaking order.

(d) Until the applications are disposed of, the respondents are directed not to take any further action in terms of the impugned demolition notice.

8. It is made clear that this Court has not adjudicated upon the rights and contentions of the parties on merits, which remain reserved.



9. *All pending applications also stand disposed of.*"

The copy of the order is annexed as **Annexure- 1**.

4. That it is also submitted that as per the directions passed by the Hon'ble High Court of Delhi, the petitioners has approached Forest Settlement Officer/ADM court where the matter related to khasrs no 209 Saidulajab is pending and the next date of hearing is awaited. The list of the cases pending before FSO/ADM is annexed here as **annexure -2**.

 4/11/2025

ANSWERING RESPONDENT



ANNEXURE-1

\$~40 to 54

* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

40

+ W.P.(C) 4687/2025 & CM APPLs. 21630/2025, 21631/2025
MEENAKSHI KAPOORPetitioner

versus

GOVT. OF NCT OF DELHIRespondent

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+ W.P.(C) 4689/2025 & CM APPLs. 21633/2025, 21634/2025
NASEEM BANO ANSARIPetitioner

versus

GOVT OF NCT OF DELHIRespondent

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+ W.P.(C) 4690/2025 & CM APPLs. 21635/2025, 21636/2025
VINESH LATAPetitioner

versus

GOVT OF NCT OF DELHIRespondent

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+ W.P.(C) 4691/2025 & CM APPLs. 21637/2025, 21638/2025
LAXMI DEVIPetitioner

versus

GOVT OF NCT OF DELHIRespondent

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+ W.P.(C) 4692/2025 & CM APPLs. 21639/2025, 21640/2025
KALPANA GULATIPetitioner



versus

GOVT OF NCT OF DELHIRespondent

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+ W.P.(C) 4693/2025 & CM APPLs. 21641/2025, 21642/2025
NAND KISHOR MEENAPetitioner

versus

GOVT OF NCT OF DELHIRespondent

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+ W.P.(C) 4694/2025 & CM APPLs. 21643/2025, 21644/2025
PREM WATIPetitioner

versus

GOVT OF NCT OF DELHIRespondent

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+ W.P.(C) 4695/2025 & CM APPLs. 21645/2025, 21646/2025
BC SARKARPetitioner

versus

GOVT OF NCT OF DELHIRespondent

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+ W.P.(C) 4696/2025 & CM APPLs. 21647/2025, 21648/2025
YATANDER MALIKPetitioner

versus

GOVT OF NCT OF DELHIRespondent



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+ W.P.(C) 4697/2025 & CM APPLs. 21649/2025, 21650/2025
VIRMATIPetitioner

versus

GOVERNMENT OF NCT OF DELHIRespondent

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+ W.P.(C) 4698/2025 & CM APPLs. 21651/2025, 21652/2025
AMBUJAKSHBHARDAWAJPetitioner

versus

GOVT OF NCT OF DELHIRespondent

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+ W.P.(C) 4699/2025 & CM APPLs. 21653/2025, 21654/2025
ANUJ GARG AND ANRPetitioners

versus

GOVT OF NCT OF DELHIRespondent

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+ W.P.(C) 4700/2025 & CM APPLs. 21655/2025, 21656/2025
NELLIE DEVPetitioner

versus

GOVERNMENT OF NCT OF DELHIRespondent

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+ W.P.(C) 4701/2025 & CM APPLs. 21657/2025, 21658/2025
RACHNA BHARDAWAJPetitioner

versus



GOVERNMENT OF NCT OF DELHI

.....Respondent

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+ W.P.(C) 4704/2025 & CM APPLs. 21661/2025, 21662/2025

PRABHA SHARMA

.....Petitioner

versus

GOVT OF NCT OF DELHI

.....Respondent

Appearance: Mr. Asheesh Jain, Senior Advocate with Mr. Abhishek Kukkar and Mr. Kunal Choudhary, Advocates for petitioner in Item Nos. 40 to 54.
Mr. Manashwy Jha, Panel Counsel (Civil) for GNCTD in Item Nos. 40 to 54.

CORAM:

HON'BLE MR. JUSTICE PRATEEK JALAN

ORDER

% **15.04.2025**

1. The petitioners in this batch of petitions challenge a common Demolition Notice dated 27.03.2025, wherein Khasra No. 209 of Village Saidulajab, Tehsil Saket, has been identified as forest land in terms of a notification dated 02.04.1996. It is contended that the said land has been encroached by the petitioners in the form of an illegally constructed unauthorised structures, contrary to the Indian Forest Act, 1927 and Forest (Conservation) Act, 1980.

2. Mr. Asheesh Jain, learned Senior Counsel for the petitioners, *inter alia*, contends that the land of all the petitioners in this batch of petitions falls outside Khasra No. 209 and the impugned demolition notice has erroneously been affixed on their property. He relies upon title documents filed by the petitioners, in support of their claim of ownership over the



subject property. Mr. Jain submits that the respondents are required to correctly demarcate the property, to identify the properties which fall within Khasra No. 209, before taking any coercive action.

3. Mr. Jain also relies upon an order of a co-ordinate Bench dated 28.08.2024 in W.P.(C) No. 11872/2024 [*Sanjay Kumar Chauhan vs. Govt. of NCT of Delhi*], in which also a demolition notice issued by the Office of Deputy Conservator of Forest (South) was challenged. As in the present case, there also, the demolition notice was predicated upon order dated 15.01.2021 of the National Green Tribunal in O.A. No.58/2013 [*Sonya Ghosh v. Govt. of NCT of Delhi*].

4. The submissions made before the Court, and the order of the Court, read as follows:

“7. Ms. Mehak Nakra, ASC for Respondent, states that the Petitioner first ought to approach the Forest Settlement Officer under the Indian Forest Act, 1927, for redressal of their grievances. She submits that the exercise of determining whether the land lawfully belongs to Petitioner or falls under the notified Reserved Forest Area, is an exercise that cannot be undertaken in the present proceedings.

8. Counsel for Petitioner states that they are agreeable to approach the Forest Settlement Officer, however, considering the fact that the demolition action has partly been carried out by the Respondent, the Petitioner must be afforded time till the matter is considered by the Forest Settlement Officer.

9. In light of the above, the present writ petition is disposed of with following directions:

(i) Petitioner is directed to approach the Forest Settlement Officer by filing an appropriate application under the Indian Forest Act, 1927 and enclosing therewith the demarcation report dated 23rd September, 2005, for the purpose of identifying the encroachments, if any, within one week from today.



(ii) Till such time the Forest Settlement Officer finally decides application so preferred by the Petitioner, no further action shall be undertaken by Respondent under the impugned demolition notice dated 08th August, 2022.

10. It is clarified that this interim protection is only granted to allow the Petitioner to avail alternate remedies and the same does not reflect Court's opinion on the merits of the case. All rights and contentions of the parties are left open."

5. Mr. Manashwy Jha, learned counsel for the respondent – Government of National Capital Territory of Delhi ["GNCTD"], who appears on advance notice, submits that the demarcation has, in fact, been done and the demarcation report will be supplied to the petitioners, through their counsel on record, within a period of one week.

6. The petition was passed over to enable Mr. Jha to take instructions as to whether the present petitions may also be disposed of in terms of aforesaid order dated 28.08.2020. Although the impugned demolition notice in the present case requires the noticees to submit their claims before the Office of the Deputy Conservator of Forest (South), Mr. Jha has taken instructions, and submits that as in the earlier case, the petitioners' representation should be made before the Additional District Magistrate (South), who is also the Forest Settlement Officer.

7. Having regard to the aforesaid submissions, the petitions are disposed of, with the following directions:

(a) The demarcation report of the land in question be supplied to the petitioners, through their counsel, within one week from today.

(b) The petitioners may file applications under the Indian Forest Act, 1927, before the Additional District Magistrate/Forest Settlement Officer within a period of three weeks thereafter.



- (c) The Forest Settlement Officer will dispose of the petitioners' applications in accordance with law, by way of a speaking order.
- (d) Until the applications are disposed of, the respondents are directed not to take any further action in terms of the impugned demolition notice.
8. It is made clear that this Court has not adjudicated upon the rights and contentions of the parties on merits, which remain reserved.
9. All pending applications also stand disposed of.

PRATEEK JALAN, J

APRIL 15, 2025

Uk/Kb/

List of Cases Pending Before ASO related to Khasra 209 Saidulajab

10/2025	PRABHA SHARMA	D.C.F. (SOUTH)	Khasra No. 206, 207, 209, 188	SAIDULAJAB	Demarcation dispute	
11/2025	VEENA RANI & 05 OTHERS	D.C.F. (SOUTH)	Khasra No. 206, 207, 209, 188	SAIDULAJAB	Demarcation dispute	
12/2025	KALPANA GULATI & 10 OTHERS	D.C.F. (SOUTH)	Khasra No. 206, 207, 209, 188	SAIDULAJAB	Demarcation dispute	
13/2025	B C SARKAR & ORS	D.C.F. (SOUTH)	Khasra No. 206, 207, 209, 188	SAIDULAJAB	Demarcation dispute	
14/2025	VARUN DHINGRA & 09 ORS	D.C.F. (SOUTH)	Khasra No. 206, 207, 209, 188	SAIDULAJAB	Demarcation dispute	
15/2025	RACHNA BHARDWAJ	D.C.F. (SOUTH)	Khasra No. 206, 207, 209, 188	SAIDULAJAB	Demarcation dispute	
16/2025	VINESH LATA	D.C.F. (SOUTH)	Khasra No. 206, 207, 209, 188	SAIDULAJAB	Demarcation dispute	
17/2025	VIRMATI	D.C.F. (SOUTH)	Khasra No. 206, 207, 209, 188	SAIDULAJAB	Demarcation dispute	
18/2025	SABIHA NAZAVI & ORS.	D.C.F. (SOUTH)	Khasra No. 206, 207, 209, 188	SAIDULAJAB	Demarcation dispute	
19/2025	YATANDER MALIK	D.C.F. (SOUTH)	Khasra No. 206, 207, 209, 188	SAIDULAJAB	Demarcation dispute	
20/2025	AMBUJAKSH BHARDWAJ	D.C.F. (SOUTH)	Khasra No. 206, 207, 209, 188	SAIDULAJAB	Demarcation dispute	
21/2025	MEENAKSHI KAPOOR	D.C.F. (SOUTH)	Khasra No. 206, 207, 209, 188	SAIDULAJAB	Demarcation dispute	
22/2025	PREMWATI GOEL	D.C.F. (SOUTH)	Khasra No. 206, 207, 209, 188	SAIDULAJAB	Demarcation dispute	
23/2025	NELLIE DEV	D.C.F. (SOUTH)	Khasra No. 206, 207, 209, 188	SAIDULAJAB	Demarcation dispute	
27/2025	DC GARG & ANUJ GARG	D.C.F. (SOUTH)	Khasra No. 206, 207, 209, 188	SAIDULAJAB	Demarcation dispute	cn

*These cases received on and after 16.06.2025